श्री हुक्मदेव नारायण यादव : ऐसा नियम नहीं है ।

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir) I asked every Vice-Chairman about my name.

MR. DEPUTY CHAIRMAN: Your name is there already.

SHRI GULAM MOHI-UD-DIN SHAWL: But the Members who spoke were allowed so much time...

MR. DEPUTY CHAIRMAN: That is a different matter. The subject was such.

SHRI GULAM MOHI-UD-DIN SHAWL: The Vice-Chairman at that time said no; so many speakers are there. At least he should tell us at the first instance that there is not much time left for us.

श्री हुक्मदेव नारायण यादव : मुझे आज बाहर जाना है, मुझे भी मौका दे दीजिए । यह कोई तरीका नहीं है ।

श्री उपसभापति : जो रिजोल्यूशन था लास्ट टाइम उस में बी० ए० सी० ने रिकमेंडेशन दी थी कि उस दिन खत्म करिए । फिर भी उस दिन करीब साढ़े 5 बजे तक बहस चलती रही । इस बार बी० ए० सी० की मीटिंग भी नहीं हो पायी । उस बार तो बी० ए० सी० की रिकमेंडेशन थी । अब की बार बी० ए० सी० के सामने रिजोल्यूशन नहीं आ सका । श्री भट्टाचार्य ।

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Incidents of rioting in the Hauz Qazi and Kamla Market police stations area of Delhi on the 25th and the 26th July 1982—contd.

MR. DEPUTY CHAIRMAN; Now we take up Calling Attention. Shri Bhattacharya.

SHRI G. C. BHATTACHARYA: Mr. Deputy Chairman, Sir, I was submitting that the incidents which have taken place in Delhi are merely the symptoms and the disease is much deeper and dangerous, and the disease is, as I said, growth of fundamentalism which is being aided by the ruling party and the Government. I also gave certain examples which are agitating the minds of the Members of Parliament and people outside with regard to Khalsa movement in Punjab then riots taking place with premeditated motive. Sometime some buffalo is found there; sometimes some cigarettes and matches are found, and all this is going on in a planned way. What is .happening in Tamil Nadu? Mr. DePuty Chairman, perhaps, you have noticed certain investigative reports regarding the incidents in Tamil Nadu, and these reports have been published, that the division—irrespective of political parties—is either on communal lines or caste or religious lines. If this happens, how democracy will function? This happens irrespective of parties. Party-wise, one may be deadly opposed to the other. But when this question comes, when such sort of incidents take place, they forget everything. They are united absolutely on communal, caste and religious lines. This is the development. I wrote to the Home Secretary also on. this. This will lead to fundamentalism.

Sir, this incident which has taken place in Delhi is also adding to the growth of fundamentalism. This is what I would like to bring to your notice." Only recently, some incident took place in Turkman Gate. The police out-post was only 250 yards from the place of the incident. Trie Home Minister will bear with me. The police station was only 250 yards from the place of the incident, but it took two to three hours for the police to reach there. I would like to know, why? Similarly, in this case also, when this incident took place, the police reached very late. When there

[Shri G. C. Bhattacharya]

was curfew, the policemen were there. But the way they harassed the resi dents, the way they used the language^ the common people got disgusted and there was revulsion in them. During the cur£ew$_i$ there was no electricity during the night. When there is no electricity during curfew, it aggra vates the probljm. It remained as a concentration camp. During this sum mer, there is no electricity, no light. What is this condition? Such things instigate and intensify the feelings of religious and communal hatred. I would say, this is being deliberately built up. Pandit Jawaharlal Nehru said that you can suppress the communalism of minorities, but how can you suppress the communalism of the majority. But you aire not suppressing it. This Government is abetting it. If this Government has come to +his understanding that because there is fundamentalism across the border, this fundamentalism should be met by fundamentalism here thi$_s$ will be dangerous, this will be ruinous. This country will be ruined bv this policy. Th$_e$ sooner thi3 is realised, the better.

Here, Sir I would like to mention one thing When Pandit Jawaharlal Nehru was alive, he visited An and Bhavan once. On that occasion, there were some pundi*s inside who were chanting some mantras; there was som$_e$ religious ceremony going on. Panditji wa$_s$ very much annoyed when he saw this. He got down from his car and he went upstairs. He did n^t meet those pundits who were waiting in the drawing room. Shastriji was there. H$_e$ was intelligent and he understood the position. Immediately, he asked them that since they had done +hei$_r$ job. the$_v$ could go; he apologised to them Then, Shastriji went upstairs and told Pan-ditii that $_P$verything was over. Then, Panditji came down. Now as if to provoke, the Prime Minister goes to various temples, She goes to tantriks. The State is abetting religious sen-tim,ente, the State is abetting backwardness.

Sir, the Government says that they are secu'ar and that the minorities are safe in their hands. On the other hand, they are going to do the same thing by which majority com-munalism will be incited. Still, my friends ar$_e$ praising the Minister and the Government like anything. Sir, I would like to ask a question. My question is, whether the Government will take measures to stop this rot and see that secularism is not weakened, but it i$_s$ strengthened and they do not do anything by which fundamentalism will grow in this country and ultimately will bring ruin to this country?

SHRI P. VENKATASUBBAIAH: Sir, I appreciate the feelings and sentiments of my friend. So far as our Prime Minister is concerned, she is the symbol of secularism. Nobody ?»an say in this country that she is communal or caste-minded. The entire Nehru family has a reputation of identifying itself with the aspirations of the people. They are identified with the secular character of the country.

SHRI G. C. BHATTACHARYA: Was Shri Jawaharlal Nehru not the Prim$_e$ Minister You ar$_e$ talking of the aspiration$_s$ and all that. Wa$_s$ he . not th$_e$ Prime Minister?

SHRI P. VENKATASUBBAIAH: I said the entire family of Nehrus has identified itself with the «eeular character of the country. Our Prime Minister has also identified herself with the secular character of the country and nobody can raise an accusing finger asainst her to say that she is not secular.

Coming to the facts, it is not correct to say that the police arrived late. In my previous statement I have said that the incident took place at 8.40 p.m. and a call came at 8 50 p.m. Immediately they rushed. The

Inspector of Police who was on patrolling also rushed. He also reached the Place but because of the brick-batting, the Inspector of Police and the Haus Qazl SHO could not enter the area. I have already said that he tried to get access from the side of Sirkiwalan but could not do £0 on account of heavy brick-batting near Gali Road Gran. So, it is not correct to say that the police did not reach on time.

In this connection, I would like to mention that this fundamentalism is a thing of which everyone has to be careful. There should be a sort of consensus among the various political parties as well as religious leaders to promote communal harmony in this country. National Integration Council has been reconsti+uted. National Integration Council for the Union Territory of Delhi has been set up and committees at State level have been set up. District level committees are mainly expected to function as peace committees. The National Integration Council for the Union Territory of Delhi has been recently constituted with 27 members on it. At the district level six committees have been formed. These committees are headed by Deputy Commissioner of Police Of the district concerned. The Delhi Administration has, from time to time, been taking various measures to ensure Communal harmony among various groups and communities. In this connection, the Delhi Administration has been attaching highest importance to the celebration of various important festivals of the different communities. The National Integration Week is also observed every year when people from different communities are encouraged to participate in the maximum numbers. Through such celebrations the people are caller upon to eschew violence and discrimination and to work harmoniously. Functions are organised by the various organisations, bodies and schools in the Capital where national integration pledge is also administered. The Information Publicity Department also organises film shows, exhibitions, etc. to promote communal harmony.

Sir, I request that unfortunately there are some misguided, anti-social cements who want to take advantage of the situation to promote this communal hatred. The speeches *o'i* various religious leaders and the role of the press, particularly of the vernacular press, is of a greater importance in this context. I only appeal to all concerned to maintain peace and I want to say that in the next few weeks Capital will be celebrating various festivals of different communities. As in the past, different communities will be encouraged to take part in them so as to promote maximum amity among them all. The State Committee of Delhi has met only on July 17. All the Members of Parliament and some of the prominent non-officials are associated in this. I would appeal to all concerned to see that the reputation that we enjoy in the Capital is kept up and harmony is maintained.

SHRI G. C. BHATTACHARYA: What about giving official patronage to these tantriks? You should try to understand how fundamentalism grows. You will not reply to that. *(Interruptions).*

SHRI KHUSHWANT SINGH (Nominated): Mr. Deputy Chairman, Sir, I speak with a certain amount of experience as one who has lived through communal riots • first in 1947 at the time of partition of Punjab and subsequently in Maharashtra in Jalgaon, Bhi-wandi and Ahmedabad and other places. I think my observations will be relevant to what has happened in Delhi recently and for future also.

What I want to emphasise is simply this. In these matters of communal tensions, you have really to concentrate much more en preventive than on punitive xnethods.

[Shri Khushwant Singh] There seemed to be a little break-down in your administrative machinery, because there are two things which are essentially required in preventing communal tensions. The first is that your information machinery must be much sharper so that you get information of tension building uP. It is apparent that in Delhi where this riot took place, tension had started building up much earlier with loudspeakers being misused by either side. There was ill-will, but was your police at the Hauz Qazi police station aware that this tension may explode one day into a riot, that a small spark will set off a big conflagration?

The other preventive method which I think the Home Minister might take seriously is that the composition of the security force must be such that it creates confidence in the minority community in every place. If it is Kashmir, let it be largely Hindu because the Muslims are in a majority there. Here in Delhi where the Hindus are in a vast majority, in areas, particularly in police stations which are prone to communal tensions and riots, you should see that a substantial portion of the police force is Muslim so that the Muslim minority gets a certain amount of confidence.

Now, Sir, after the preventive has broken down and a r'ot has taken place, comes the punitive. What kind of punishment should be given? I have heard you say that these people will not go un punished. Unfortunately, I think this is the experience of all of us who have lived through commu nal riots that these people do go unpunished because the commis sions of inquiry serve absolutely no purpose whatsoever. They go on for years. I have seen the modern Commissions and many others. You take r a few people to **the court,** arrest * them, put them on trial, but you cannot get witnesses, tney will tell lies, for Muslims on'v Muslims will appear, for Hindus only Hindus will appear and what is even worse is, with these protracted trials going on, the communal tension in that very area continues to build up, because these people are giving evidence and they come back there. Nothing is more counter-productive of goodwill between the communities than these protracted trials. All I submit to you as positive suggestion in dealing with situations like this is to institute some kind of a tribunal of people, local people who belong to that area, respectable citizens of the locality, be it a panchayat or whatever it is, comprising of members of both the communities, and entrust them with certain punitive powers—like imposing fines, like ordering corporal punishment and, above all, the traditional methods of punishment which disgrace these people. Because what happens now is that a man who has done the *goonda* role becomes a hero in his own community. So some method should be devised whereby the thug and the *goonda* is degraded in the community. That is why I repeat it again, as I have done it earlier also in this House, the traditional methods of blackening their faces, parading them in the streets on the back of the donkeys and. if flogging is too severe, at least giving corporal punishment in public whereby we condemn and degrade such people who create these tensions and bring shame to our country and our people, are far more effective. Thank you.

SHRI P. VENKATASUB-BAIAH: Sir, these are very valuable suggestions and will receive the utmost consideration by the Government.

श्री सैयद सिब्ते रजी (उत्तर प्रदेश) : माननीय डिप्टी चेयरमैन साहब,

जैसा आप जानते हैं, मुल्क की आजादी के बाद जहां हमें सैकड़ों साल की गुलामी की परछाइयां विरासत में मिली, साथ में भूख, पिछड़ापन, बेरोजगारी और वे तमाम लानते जो गुलाम मुल्क के हिस्से में आती हैं, वे भी मिली। उसी तरह से विरासत में साम्प्रदायिक दंगों की परम्परा और साम्प्रदायिक तनाव का माहौल सन् 1947 की आजादी के बाद हमें प्राप्त हुआ। उसके बाद जिस तरह से कांग्रेस और कांग्रेस के नेतृत्व के भूख से लड़ने के लिए, भूखमरी और पिछड़ेपन से लड़ने के लिए, देश को आगे बढ़ाने के लिए, गिरते हुए, थरथराते हुए देश को अपने पैरों पर खड़ा करने के लिए, आर्थिक स्वावलम्बन और आर्थिक सम्पन्नता लाने के लिए योजनाएं बनाई, उसी तरह से साम्प्रदायिक तनाव कम करने के लिए, साम्प्रदायिक एकता बढ़ाने के लिए देश को एक मूलमंत्र देने का प्रयास हमारे कांग्रेस के नेताओं ने और कांग्रेस ने किया क्योंकि बगैर साम्प्रदायिक एकता के विकासशील देश आगे नहीं बढ़ सकता है। हम सब यह जानते हैं कि आजादी के बाद इस देश में दो तरह की तहरीकें चलती रहीं। एक तहरीक, एक जमात दो देश को एक राष्ट्र की सूरत में विभिन्न सम्प्रदायों, विभिन्न धर्मों, विभिन्न भाषाओं के बोलने वालों, विभिन्न वेशभूषाओं को पहनने वालों, विभिन्न प्रांतों में रहने वालों और विभिन्न मान-मर्यादाओं को मानकर चलने वालों में एकता पैदा करने का प्रयास करती रही और यह एक शक्ति थी और साथ ही एक दूसरी शक्ति भी थी जो उसको तोड़ने का प्रयास करती रही। यहां पर सदन में जब कालिंग एटेंशन नोटिस आया तो सारा देश जानता है, सारी दुनिया जानती है कि देश को जोड़ने वाली शक्ति कौन है और देश को तोड़ने वाली शक्ति कौन है।

इतना न बढ़ा पाकियें दामां की हिकायत, दामन को जरा देख जरा बंदे क्या देख। जमशेदपुर रायट्स की रिपोर्टस जाकर देखिये तो आपको पता चलेगा कि श्री दीनानाथ पांडे के खिलाफ जो एम० एल० ए० थे, एक हाई कोर्ट के जज ने अपने कमीशन में वरडिक्ट दिया है। उसमें कहा गया कि रायट्स में पूरी तरह से उनका इन्वोल्वमेंट था। उस आदमी का किस पार्टी से ताल्लुक है? मैं कटुता नहीं बढ़ाना चाहता हूं, लेकिन कांग्रेस-आई और कांग्रेस के नेताओं के ऊपर, हमारी पूरी पार्टी के ऊपर, हमारे कियादत और नेतृत्व के ऊपर जिस तरह से आक्षेप किया गया है और कालिंग एटेंशन मोशन का सहारा लेकर राजनैतिक खेल खेलने का जो प्रयास किया गया है वह उचित नहीं है। साम्प्रदायिक तनाव, साम्प्रदायिक दंगे, साम्प्रदायिक कटुता ... (व्यवधान)।

डा० भाई महावीर (मध्य प्रदेश): माननीय सदस्य महोदय ने अभी श्री दीनानाथ पांडे का जिक्र किया है। बिहार में तो आपकी सरकार है। अगर सचमुच में उनके खिलाफ कोई प्रमाण है तो आप उनके खिलाफ़ मुकद्दमा क्यों नहीं चलाते हैं? जमशेदपुर की घटनाओं पर जो रिपोर्ट है उस पर सदन में चर्चा हुई है। मैं उन बातों को दोहराने की जरूरत नहीं समझता हूं लेकिन इतना ही कहना चाहता हूं कि वह एक गलत और निराधार रिपोर्ट है।

श्री (मौलाना) असरारुल हक (राजस्थान): भाई महावीर जी, इसी बुनियाद पर श्री अटल बिहारी वाजपेयी ने उनको अपनी पार्टी से ससपेंड कर दिया था।

†[شری (مولانا) اسرارالحق : بھائی مہاویرجی - اسی بنیاد پر شری اٹل بہاری واجپائی نے انکو اپنی پارٹی سے سسپنڈ کر دیا تھا]

†[] Transliteration in Arabic Script.

डा० भाई महावीरः : जब उनका जवाब मिल गया तो फिर बाद में वह वापस ले लिया गया।

श्री मैंधा सिंह रज़ी : श्रीमन्, भाई महावीर जी ने मेरा प्रवाह रोक दिया। खैर, आई एम ट्राइंग टू लिंक इट एगेन। मान्यवर, मेरे कहने का मतलब यह है कि साम्प्रदायिक तनाव या साम्प्रदायिक दंगें किसी एक पार्टी से, या किसी एक शासन से जुड़े हुए नहीं हैं। जब हमारी पार्टी शासन में नहीं थी, जब हम सत्ता में बैठे हुए नहीं थे तब भी दंगे हुए। आज देश की नेता श्रीमती इंदिरा गांधी पर तरह-तरह के आरोप लगाये गये पर जिस वक्त आप लोगों के हाथ में सत्ता थी उस वक्त इस देश में इतने बड़े-बड़े घनघोर फसाद हुए कि सन् 1947 की याद आने लगो। अगर आपने साम्प्रदायिक तनावों को कम करके एकता, सुदृढ़ता, शांति और ठंडा माहोल बनाने को कोशिश की होती तो सन् 1980 के अन्दर दुबारा आपको इस देश की माइनोरिटीज ने मौका दिया होता और आप यहां पर आए होते। मैं ज्यादा विस्तार में नहीं जाना चाहता हूं क्योंकि मैं समझता हूं कि सदन का समय बहुत बहुमूल्य है। मैं सिर्फ एक बात कहना चाहता हूं कि सन् 1980 में हमारे दुबारा सत्ता में आने के बाद क्या यह सही नहीं है कि एक सुनियोजित ढंग से इस बात का प्रयास किया जा रहा है कि कांग्रेस पार्टी और कांग्रेस आई जमात का जो सबसे ज्यादा मजबूत बेस है अकलियतों, माइनोरिटीज अल्पसंख्यकों, और हरिजनों का जो बेस है उस पर कुठाराघात करके, आक्रमण करके उनके बीच में दंगे-फसाद करा के उनके आपस में टकराव पैदा करके, उनमें घृणा पैदा कर के, एक दूसरे को टकराव की स्थिति में ला कर सामने खड़ा कर दिया जाए। सन् 1980 में मुरादाबाद में आप जानते है कि क्या हुआ। हरिजनों और मुसलमानों के बीच में झगड़ा हुआ। हिन्दुस्तान में हिन्दुओं और मुसलमानों के बीच में अभी तक झगड़ा होता था लेकिन हरिजनों और मुसलमानों के बीच में अभी तक दंगे नहीं हुए थे। मैं सिर्फ माननीय मंत्री जी से चाहूंगा कि इस बात को ध्यान में रखा जाए कि कुछ राजनोतिक तत्व एक तरफ तो चोर से कहते हैं चोरी करो और दूसरी तरफ शाह से कहते हैं कि जागते रहो, इस तरह की दुर्भावना ले कर। मुसलमानों के अन्दर भी देखेंगे वह वाल्ड सिटी का इलाका बड़ा सेंसेटिव इलाका है। सन् 1977 में एक काइद थे सो-काल्ड मुसलमानों के काइद अपने को कहा करते थे। उन्होंने एक तरह का प्रयास किया था सदन के अन्दर मैं उनका नाम नहीं लेना चाहूंगा, उनके ऊपर निगाह रखने की जरुरत है। आज फिर वे लोग सजग हो रहे हैं, जागरुक हो रहे हैं और लोगों के जजबातों को भड़काने को कोशिश कर रहे हैं और तनाव पूर्ण स्थिति पैदा करने की कोशिश कर रहे हैं। इसलिए मैं माननीय मंत्री जी से यह चाहूंगा कि इस बात को ध्यान में रखा जाए कि चाहे यह फिरका हो चाहे वह फिरका हो, चाहे यह सम्प्रदाय हो, चाहे वह सम्प्रदाय हो दोनों के अन्दर ऐसे तत्वों पर ज्यादा कड़ी निगाह रखी जाए ताकि लोगों के जजबातों को भड़काने की कोशिश और इस साजिश में वे कामयाब न हो पायें। मान्यवर, मैं दो सवाल करना चाहूंगा। एक महीना पहले जैसे कि कहा गया है मन्दिर के अन्दर एक कटा हुआ सिर एक जानवर का बफैलों का या गाय का पाया गया मैं यह पूछना चाहूंगा, मान्यवर, उसके बाद डिस्ट्रिक्ट एडिमिनिस्ट्रेशन जो उस एरिया का है उसने कौन से कदम उठाए। प्रकाश-नरी मैथड के नाते कितने लोगों को

गिरफ्तार किया और कितने लोगों की चाबुकदस्ती की जिससे पता चल सकता कि इस साजिश के पीछे कौन है। दूसरी बात मैं कहना चाहूंगा मान्यवर, कहा गया है कि जब झगड़ा शुरु हुआ, पहला झगड़ा 25 तारीख को हुआ और दूसरा झगड़ा 26 तारीख को हुआ । उस 25 तारीख के झगड़े में एक हताहत हुआ और 26 तारीख के झगड़े में दो आदमी हताहत हुए । मान्यवर, 25 तारीख के झगड़े के बाद क्या ऐसा मुमकिन नहीं हुआ कि स्थानीय प्रशासन ने कदम नहीं उठाए और 25 तारीख के झगड़े के बाद यदि कदम उठाए गए तो क्या फालों-अप हुआ और उसके नतीजे में कितने लोगों को गिरफ्तार किया गया। ।

अन्तिम बात मैं कहना चाहूंगा मान्यवर, ऐसा सुनने में आया है कि किसी छत पर कुछ लोग जमा थे और वहां से गोलियां चल रहीं थी और उसके जवाब में पुलिस को गोली चलानी पड़ी । क्या यह जो दो आदमी हताहत हुए हैं यह पुलिस की गोली से हताहत हुए हैं या कुछ लोगों के हाऊस की टाप के ऊपर से जो गोली चल रही थी उन लोगों के जरिये हुए ? अगर ऐसा नहीं भी है तो क्या ऐसा एवीडेंन्स मिलता है या सबूत मिलता है कि कुछ लोग घर को छत पर जमा थे और वहां से वाकई गोलाबारी कर रहे थे। क्या सरकार के पास इस प्रकार की कोई सूचना है ? अगर ऐसा हुआ है तो कितने लोग उस घर की छत पर जमा थे, कौन लोग थे और किन-किन लोगों के खिलाफ कदम उठाये गये हैं ? मैं आखिर में एक बात कहना चाहूंगा कि कि इस इन्क्वायरी के टर्म्स आफ रेफेंस क्या है । क्या यह जो सिर्फ वाकया हुआ है इसके तोजिहात पर जाना है, वजहात पर जाना है या जिला प्रशासन या जो स्थानीय प्रशासन है उसकी कितनी चाबुकदस्ती से कितना काम किया है और कहां पर उसकी कमी थी जिसकी वजह से प्रिकाशनरी मेथड जो उठाने चाहिये थे क्यों नहीं उठाये । तो मैं यह जानना चाहता हूं कि यह क्या इस इन्क्वायरी के टर्म्स आफ रेफ्रेन्स में यह बातें रखी गई है ? इन अल्फाज के साथ में आपका शुक्रिया अदा करता हूं कि आपने मुझे मौका दिया। ।

SHRI P. VENKATASUBBA-IAH: Sir, I appreciate the sentiments expressed by the hon. Member. It is also a fact that the Congress Party under the leadership of the Prime Minister enjoys the full confidence of the minorities in this country. The weak and downtrodden have got implicit faith in the leadership of Mrs. Indira Gandhi. I completely agree with the hon. Member when he said that some attempt to erode the base of the Congress Party and create some sort of feelings amongst these people that they are not being protected by the Government is being made. We are taking all possible steps to see that such anti-social elements are dealt with firmly and properly.

About the preventive action, after the 25th July incident had happened, a CRPF picket was posted in that area and there was patrolling by the Kamla Market police station. Every possible preventive step is taken and that is why when the incidents broke out on some pretext the police were able to bring the situation under control.

And I must say in this regard that the authorities did not spare any efforts in order to bring the situation under control.

Another factor, firing from the roof tops, my friend has mentioned. Sir. in the course of this investigation by the police, two guns of a Christian resident, by

[Shri P. Venkatasubbaiahl

name James, have been seized. These guns are being got examined by ballistic experts. Till that investigation is not over, we will not be able to say whether they were police bullets or bullets fired by other persons. These things are being investigated through the magisterial enquiry.

The terms of reference, my friend has asked. I must say that the magisterial enquiry has the following terms of reference:

—To enquire into the circumstances and causes leading to the tragedy, resulting in the death of and injuries to some persons on the night of 25-7-82 in the area of the Hauz Qazi and Kamla Market Police Stations; and

—the extent of the tragedy:

—To fix responsibility, if any;

—To suggest remedial measures for prevention of such incidents in future.

These are the terms of reference. They are going into this matter thoroughly. I may assure the hon. Member that all these precautions will be taken to maintain communal harmony. I have already said that a State level Integration Committees have also been formed. These Committees are working. The Lt. Governor has visited that area and has been in constant touch with the people. Prominent citizens of that area who can have influence over the residents of that area, have constituted a Peace Committee. We are taking all possible steps with the support and co-operation of the local people to maintain communal harmony.

श्री हुक्मदेव नारायण यादव (बिहार) : उपसभापति महोदय, जो सांप्रदायिक दंगे हदिल्ली में हुए हों या और कहीं होते हों यह एक जगह दिल्ली का सवाल नहीं है बल्कि यह सवाल सारे देश का है। पूरे देश में जगह-जगह कुछ ऐसी जगहें हैं जहां निरंतर ये दंगे हो जाया करते हैं और सरकार उनको रोकने में असफल रही है, उनको रोक नहीं पा रही है। इसका क्या कारण है ? आखिर कोई न कोई कारण होगा ही। किसी के ऊपर आरोप लगाने से नहीं रुकेगा। अभी सिब्ते रजी साहब बोल थे वे कह रहे थे कि ऐसे लोग हैं जो देश में दंगे भडकाते हैं और कांग्रेस की हुकुमत की प्रशंसा भी कर रहे थे। वे कह रहे थे ऐसे लोग हैं जो देश में दंगे भडकाते हैं सरकार को बदनाम करने के लिये और वैसे लोगों को पकडने में सरकार अक्षम है। तो उनके कहने के मुताबिक भी यह सरकार नालायक और अक्षम है। क्योंकि सरकार यदि मानती है कि कोई आदमी है जो देश के अन्दर दंगे भडका रहा है, ऐसी रिपोर्ट है तथा लगातार सरकार कहती है, चली आ रही है ? वैसे दंगा भडकाने वाले लोगों को कहीं न पकड़ा है और न आज तक . . . (व्यवधान)

श्री (मौलाना) असरारुल हक : आप पकडने नहीं देते, यह मुसीबत है। पकडना तो हम चाहते हैं लेकिन आप सभी छिपा देते हैं, कभी लाठी लेकर आ जाते हो, कभी और मार मारने लगते हो . . . (व्यवधान)

†[شری (مولانا) اسرار الحق :

آپ پکڑنے نہیں دیتے یہ مصیبت ہے - پکڑنا تو ہم چاہتے ہیں لیکن آپ کبھی چھپا دیتے ہیں - کبھی لاٹھی لیکر آ جاتے ہو - کبھی اور مار مارنے لگتے ہو -]

श्री हुक्मदेव नारायण यादव : कभी-कभी उनकी दाढी बढाकर टोपी भी पहना

†[] Transliteration in Arabic Script.

दिया करते हैं, यह भी मानते हैं ... (व्यवधान)

मैं यह इसलिये कह रहा था कि अभी सिब्ते रजी साहब बोल रहे थे। मैं सरकार से जानना चाहता हूं कि बड़ी आपकी प्रशंसा हुई है और यदि आप किसी को मारते रहेंगे तब भी आपका गुणगान करते रहेंगे तो लात खाकर जो देश में खुश रह सकता है, उसके सिर पर कभी कोई मालिश करने नहीं आयेगा, रोटी खिलाने नहीं आयेगा, इस देश के गरीब और अल्पसंख्यक लोगों की यही हालत है कि सरकार भी, हुकूमत की लात खाकर के भी सरकार का गुणगान करते हैं इसलिये उनकी ज्यादा हिफाजत करने के लिये सरकार सचेत नहीं है। सन् 1977 में कम्युनल रायट्स हुए, सुना जाय, 188, सन् 1978 में 230, सन् 1979 में 304 और सन् 1980 में आपके साम्राज्यवाद का शासन, कम्युनल रायट्स बहुत घट गये 427 ? सन्, 1981 में 319। यह जवाब आपने दिया है 25 ... (व्यवधान)

श्री (मौलाना) असरारुल हक : आपके ऊपर इतनी चर्बी चढ़ गई थी कि जब तक वह चर्बी पिघल नहीं गयी तब तक आप हटे नहीं।

†[شری (مولانا) اسرار الحق :
آپکے اوپر اتنی چربی چڑھ گئی کہ
جب تک وہ چربی پگھل نہیں گی
تب تک آپ ہٹے نہیں ۔]

श्री हुक्मदेव नारायण यादव : 25-3-82 को जवाब देने वाला कौन है? कोई दूसरा नहीं श्री वेंकटसुब्बैया साहब ने ही जवाब दिया है। मैंने बताया 1977 में जहां मारे गये 30, 1978 में मारे गये 110, 1979 में मारे गये 261 और 1980 में 375 और 1981 में 396। इसी प्रकार जख्मी हुए व्यक्तियों की संख्या थी 1977 में 1122, 1978 में 1853, 1979 में 2779, 1980 में 2838, और 1981 में 2617। मैं यह जानना चाहता हूं, जिस समय जनता पार्टी की हुकुमत थी, और आपका यह आरोप है कि उस हुकूमत में आर० एस० एस० वाले थे, उस समय देश के अन्दर कम्यूनल रायट्स क्या कम नहीं थे? उस समय देश भर में मारे गये लोगों की संख्या कम थी, उस समय जख्मी लोगों की संख्या कम थी, उस समय संपत्ति लूटने की संख्या का मूल्यांकन ...

SHRI SYED SIBTEY RAZI: Sir, I stand on. a point of order. May I request my learned friend to give the figures of devastation?

श्री हुक्मदेव नारायण यादव : हताहत का तो मैंने बताया कि ...

श्री सैयद सिब्ते रजी : लेकिन कितनी संख्या में लोग मारे गये, कितना नुकसान हुआ उसकी फिगर दे दें तो ज्यादा अच्छा रहेगा।

श्री हुक्मदेव नारायण यादव : मैं आपके ही जवाब से बता दूंगा। मैंने सरकार से पूछा था कि कितने व्यक्तियों पर मुकदमे चलाये गये हैं, कितने एक्विट हुए, कितने व्यक्ति गिरफ्तार किये गये। 25-3-82 को बताया गया कि सूचना एकत्र की जा रही है, सभा पटल पर रख दी जायेगी। आज तक सरकार को उसकी सूचना नहीं है। मैं इस लिये बता रहा हूं कि सरकार का उत्तर भी ही नहीं आ रहा है। इसलिये कम्युनल रायट्स के बारे में वह क्या बतलायेगी।

मैं यह भी बता दूं, जहां आपने बताया है कि 1978 में पूरे देश में

†[ ] Transliteration in Arabic Script.

[श्री हुकमदेव नारायण यादव]

कम्यूनल रायट्स के बारे में दिया है कि 230, वहां दिल्ली के बारे में आपने जवाब दिया है, 27-9-82 को जवाब दिया है, 304। जहां 1979 में कहा, 309 वहां दिल्ली में कहा, 396। मैं यह जानना चाहता हूं, ये आंकड़े क्या हैं? पूरे देश में संख्या बतायी गयी 304, केवल दिल्ली में कहा गया 396। मैं यह पूछना चाहता हूं कि क्या दिल्ली देश से भी बाहर हो गया क्या? उस में क्या अमरीका इगलेंड भी चला गया? ये आपके द्वारा दी गई सूचना के आंकड़े हैं। ये जो अपका जवाब है, पूरे देश भर के जितने आंकड़े सरकार ने दिये हैं, उसके हिसाब से अकेले दिल्ली के आंकड़े सबसे ज्यादा हैं। मैं आपके द्वारा सुझाव देना चाहता हूं कि अगर आपको इन वारदातों को रोकना है तो हिम्मत के साथ काम करें। मैं सिब्ते रजी साहब को जानकारी देना चाहता हूं कि मेरे ही गांव में हिन्दू और मुसलमान दोनों हैं, आप मेरे साथ चलिये, मैं किराया भी दूंगा। सरकारी पास हम को मिला ही है, मैं घर तक अपने खर्चे से ले जाऊंगा, वहां आप देखेंगे यह बार्डर है इसके एक ओर है कब्रिस्तान और उसी के पास है ब्रह्मस्थान, बीच में दीवाल है। हम 50 वर्षों से रहते चले आ रहे हैं लेकिन पिछले दो साल से कुछ बदमाश लोगों ने उकसा कर गलत तरीके से ब्रह्मस्थान की जमीन को कब्रिस्तान के नाम कंवाला कराया और बिहार सरकार के एक मंत्री का हाथ बता रहे हैं। मैंने प्राइममिनिस्टर को पत्र लिखा, माइनारिटी कमीशन को पत्र लिखा कि इसमें जांच होनी चाहिए और गुनाहगार लोगों को पकड़ा जाना चाहिए लेकिन मामला ठंडा पडा हुआ है। मैं पूछना चाहता हूं, बिहार सरकार के मंत्री पर इल्जाम था, मैंने जांच की मांग की थी। मुझे पुरा विश्वास है गृह मंत्री जी आप इसकी सीरियसली जांच करायेंगे। उस मंत्री का नाम तक देकर मैंने प्रधान मंत्री को लिखकर दे दिया था, माइनोरिटी कमीशन के पास लिखा।

इसलिये मैं आपसे प्रार्थना करना चाहूंगा कि अगर आप इसको रोकना चाहते हैं तो दृढ़ता के साथ रोकिये। उपसभापति महोदय, मैं एक-दो मिनट ज्यादा ले लूं तो आप क्षमा करेंगे। हमारे बच्चों का दिमाग खराब सकिया गया है। उन्हें पाठ्य पुस्तकों में बतया जाता है कि इस देश में मुस्लमानों का, मुगलों का शासन था जो इतने दिनों तक रहा। मैं चाहता हूं, आप पाठ्य-क्रमों में सुधार करें और उसको बदलें। शेर शाह सूरी, बहादुर शांह जफर, ये मुसलमानों के ही पुरखे नहीं थे बल्कि जितने मुसलमान के पुरखे हैं उस से ज्यादा हिन्दू के भी पुरखे हैं। हम को बच्चों के अन्दर नफरत नहीं फैलानी चाहिए। चंगेज खां, गजनी, गोरी हिन्दुस्तान में आये थे, वे सभी लुटेरे थे। लेकिन इस देश में अकबर का शासन था, इस देश के अन्दर शेरशाह था, रजिया बेगम का शासन था, हमें पढ़ाना पड़ेगा कि वह केवल मुसलमानों के पुरखे नहीं, वे जितने मुसलमानों के पुरखे होते हैं उतने ही हिन्दू के भी पुरखे हैं। यह हम को पढ़ाना पड़ेगा। किताबों में पढ़ाते हैं कि मुसलमानों का इतने दिन शासन रहा, यह गुमराह किया जाता है कि मुसलमानों ने गुलाम बनाकर रखा। यह शासक और शासित का भाव आज भी नफरत की दीवार खड़ी करता है। किताबों में से इन बातों को निकालिए।

आप एक कानून बनाइए कि सार्वजनिक जमीन पर कोई कब्जा नहीं कर सकेगा। हम और आप देखते हैं रोज कि पंडित जी ने चौराहा, फुटपाथ, कहीं भी जमीन पड़ी हुई

है वहां हनुमान जी की मूर्ति रख दी, जय सीताराम-सीताराम कहना शुरू कर दिया। आप कानून बनाइये कि जो सार्वजनिक जमीन है, सरकारी जमीन है उस जमीन पर कोई किसी तरह का साम्प्रदायिक कृत्य करता है तो वह अपराध माना जायेगा और ऐसा करने वाले को अपराधी घोषित करे। आप ऐसा करें तो मेरे जैसे हिन्दू को कोई तकलीफ नहीं होगी। अगर इस से दस-बीस मन्दिर टूटते हैं, दस-बीस कब्रिस्तान हटते हैं तो यह बात बड़ी नहीं है, यह देश बड़ा है, यह देश रहेगा तो हम और आप रहेंगे।

दंगा रोकने के सम्बन्ध में आरोप लगाया जाता है कि पुलिस दंगे में साथी बन जाती है। क्यों नहीं एक दंगा-विरोधी पलटन बनायी जाय जिस में हर वर्ग, हर सम्प्रदाय, हर जाति के लोगों को प्रतिनिधित्व के आधार पर लिया जाय। जहां कहीं दंगा हो इस पलटन को भेजा जाय। एकतरफी पलटन रहती है, जहां वह वर्ग कमजोर पड़ता है वहां पुलिस भी दंगा में साथी बन जाती है। जब रक्षक भक्षक बन जाता है तो इन्साफ कैसे मिलेगा। जमशेदपुर की बात की जाती है। दीनानाथ पांडे की रिपोर्ट में जितना दोषी पाया गया उस से ज्यादा अपराधी पुलिस फोर्स को कहा गया है। अब भी वे पुलिस के लोग बैठे हुए हैं जिन्होंने इस तरह का दंगा करवाया था। लेकिन इसी जमशेदपुर में एक हरिजन एस पी था जिसने हिम्मत के साथ दंगा रोका। आज उस को पीनलाइज किया गया है, दण्डित किया गया है। उसको हमदर्दी नहीं दिखायी गयी क्योंकि उस ने हिम्मत से काम लिया था। लेकिन जो दंगा करवाते थे वे आज भी वहां पड़े हुए हैं; मैं सरकार से मांग करूंगा कि आप कमीशन की रिपोर्ट निकालिए, जितने दोषी पाये गये उन सब पर मुकदमा चलाइये। जो दोषी हैं उन के खिलाफ क्या कार्यवाही की गयी? मुझे यह भी बताइये कि अब तक दंगे के कारण कितने लोगों को आजन्म कारावास दिया गया और दंगे में अपराधी कितने लोगों को फांसी की सजा दी। एक आदमी किसी को मारता है तो उसे फांसी की सजा मिलती है, लेकिन जो हजारों को मारता हैं, दंगा करवाता है, ऐसे कितने लोगों को आजीवन कारावास और फांसी की सजा दी गयी या नहीं? बताइये, इस सम्बन्ध में क्या सूचना है?

SHRI P. VENKATASUBBAIAH: In spite of the fact that such incidents are taking place throughout the country, we should not forget that the people of India are essentially secular. It may be that here and there in a vast country like ours these incidents take place, but we should not be under the mistaken impression that everybody has become communal-minded and caste-minded. The very fact that this country has stood with all the vicissitudes and has remained secular in character, speaks for its inherent strength and unity. That is why we have deliberately chosen in our Constitution that we are secular. But being secular does not mean that we should not have respect for our own religion or for others' religions. I can assure the honourable Member that the Government is taking all possible steps to maintain that communal harmony.

As regards the other information that he sought, it is with the State Governments and we have to get the information from them. With regard to curbing communal troubles whatever is possible we are doing our best. As a matter of fact, since th-s Government came to power, various conferences were held with the Chief Secretaries and also with the Home Secretaries. W,e have been disus-sing this matter and certain guidelines also have been prepared and sent to various State Governments. And we have suggested that if necessary some special courts be constituted to go into these matters in

[Shri P. Venkatasubbaiah]

an effective and systematic manner. Sir, about the encroachments and erection of temples on encroachments which my friend has referred to, the Municipal Adminis-ration is looking into this matter. And wherever there are unautho-rised constructions on encroachments, I am sure, the Administration will take necessary action in this matter.

Sir, the other matters which the hon. Member has mentioned are all suggestions for action and they will receive the utmost consideration by the Government.

SHRI GULAM MOHI-UD-DIN SHAWL (Jamr/iu & Kashmir): Mr. Deputy Chairman, Sir, it is with pain and anguish that we are again debating the communal riots here. On the eve of the departure of our Prime Minister to the States, the image of secularism is again blackened purposefully and with ulterior motives. And, unfortunately, the targets are the same Muslims. Last year, we had discussed and debated here Jam-shedpur. Whosoever is responsible, he must discharge his duties. We do not accuse political parties when there are communal riots. We accuse the Government. Whosoever is in power, it is their primary responsibility to maintain communal harmony, peace and law and order. And whenever any Government fails, it has to reap the harvest. If you, the treasury Ben-ches, read the history, learn lessons from it. As far as power is concerned, my friend has said that the Congress (I) has got the votes from the weaker sections and Muslims. I say that is a fact. But that vote is a trust. Rember, as far as this trust is concerned, if you are not able to maintain it, if you are not able to fulfil the obligations imposed on you by having secured that trust, you shall meet the same fate as the others did. If you think like that and seriously ponder over it, you shall see that there are those black spots, maybe whatever that gentleman is, Lalu Bha-gat are Kalu Bhagat and others, they are there to de-fame you, they are there to blacken your faces which are otherwise fair. So, as far as this aspect of the case is concerned, my here has reiterated those platitudes. But see this thing that a victimised person, a persecuted person, a repressed and suppressed person will not be satisfied by your platitudes. He shall see what is your performance, .and as far as that performance is concerned, I am sorry to say that it is not good. The hon. Minister has again reiterated that the Government and Mr. Khurana and others are visiting the sports and other things. But let me say honestly and seriously that if they had smtlt something one month before, why did they not take any action, any preventive or precautionary measures so that this trouble >would not have been there on the 26th and 27th of July? And you have seen that as far as we in Kashmir are concerned, Muslims are ruling there, and Jammu and Kashmir State is a part of the country. You must have seen that there \\ s a demonstration, an agitation, a full-fledged agitation by Muslims that a particular plot of land belonged to them and that there was a mosque. It is the Chiel Minister, our beloved leader, Sher-i-Kashmir, who pronounced it publicly at that time that there was no such mosque. When the agitation took the worse shape, law and order machinery moved three Muslims were killed there by the police. We did not spare them because if the agitation had taken that communal hue and colour, it would have been difficult later on. So, if you take the preventive measures and precautionary measures trouble would be nipped in the bud Even section 107 of the Criminal Pro-

cedure Code would do. But are you sincere in that? You say, that we are doing this thing, that we are doing that thing. As far as enquiry set up by the Government is concerned, iet me express this thing, we have absolutely no faith in all these inquiries because they are only a whitewash or an eye-wash and they serve no other purpose except to shield the criminals. One question with regard to this that you have rounded up the anti-social elements. Whatever the number, now what is the basis of those persons being designated as anti-social elements? Have you any record of them? And, if you have any record why did you not arrest them beforehand? Now you are wise after the event, if at all you are wise. You say that you have rounded up the criminals, those who have abetted or committed these offences. But there is a report that after two hours that Lallu Bhagat or Kalu Bhagat was released. Why was he released? What is the purpose? Are you shielding those criminals least knowing that their criminals in your party are dangerous and they are out to undo whatever good is in the country and in the process you may have to suffer the same fate.

Sir, as far as the police is concerned, it is said let it be a composite police. I wonder if there is any Muslim in the police services. We wonder because when you. ..

AN HON. MEMBER: Plenty of them.

SHRI GHULAM MOHI-UD-DIN SHAWL: Please do not provoke me. I am not sentimental. But it is a fact that Muslims are ignored and very few and far get employment in police. Look at the Central Services they are denied to Muslims under one pretext or the other. In order to create confidence amongst the Muslims, there must be those persons who are designated as Muslims in Police and other services, so that there is a sense of security among the Muslims. Let them feel that here is somebody who can redress their anxiety. (Time Bell *rings).* I know that nothing like that shall happen in the near future. Therefore, as we have so many times complained against the functioning of the Police I suggest that whenever there is any communal riot, will the hon. Minister assure us that instead of the police the matter shall be handed over or that area shall be handed over, to the Army. Then there *is* the question that they shall have some special courts or the Criminal Procedure Code gives the power to the Government to have a special magistrate. But, again, the trouble, as my friend, Mr. Khushwant Singh has said, is that who will come to depose against any criminal there fearing that he shall have to reap the consequences. Hence whenever there is any communal riot and innocent lives are lost, let them consider to have a parliamentary committee consisting of various groups and political parties, Members appointed from different parties on that inquiry committee, so that they can see who the criminals are irrespective of the fact whichever party is in power, so that they investigate the matters fully. The third thing is with regard to compensation and they say relief. Now, this Rs. 5,000 we wonder what is the rationale of Rs. 5000 to a family. So, I submit that just like the provisions of the Motor Accidents Tribunal, Act, we should go into the social status of the victim, who the victim is, what was his age and the age potential, what was his economic condition, how healthy he was, how many persons he had to maintain and all these factors should be taken into consideration and accordingly compensation should be paid, to the family of that person who has died. (Time Bell *rings)*.

MR. DEPUTY CHAIRMAN: Please conclude, you have covered all the points.

SHRI GHULAM MOHI-UD-DIN SHAWL: Sir, it is with great pain and anguish that I feel, the responsibility squarely rests on the Treasury Benches and unfortunately certain elements which have crept in there, and who are out to undo whatever good is there.

SHRI P. VENKATASUBBAIAH: I share the anguish of the hon. Member and would like to inform the House that in the Central Services, in police or otherwise, no discrimination is made of caste, community or religion. We do not have recruitments made on the basis of caste or community. Then he mentioned of other matters and they will be gone into carefully. About compensation, Sir, I said it in the afternoon that increase of compensation to victims will be considered favourably. That is what I said and I repeat that we will spare no efforts to maintain communal harmony.

REFERENCE TO THE ALLEGED HARASSMENT OF SHEEP BREEDERS BY THE OFFICIALS OF. MADHYA PRADESH FOREST DEPARTMENT

MR. DEPUTY CHAIRMAN: Now, special mentions. Shri Ba-savaraju.

SHRI M. BASAVARAJU (Kar-nataka): Sir, I want to bring to the notice of the House, through you, the harassment which is being caused in Madhya Pradesh to the poor tribal shepherds of the State. The extreme harassment caused to these poor tribals in their normal avocation is against all canons of justice. The whole story was reported in yesterday's *Times of India.* How shocking it is that Saptras of Madhya Pradesh who have become a law upto themselves, have been extracting money from these poor tribals, even flouting the court directives. This is totally against the spirit of the new 20-point programme announced by our revered Prime Minister.

I would, therefore, request the hon. Minister for Agriculture, Rao Birendra Singh, and the Government to take suitable measures immediately to save these tribal shepherds from the clutches of unscrupulous saptrasas of Madhya Pradesh.

REFERENCE TO THE VARIOUS POSTS RESERVED FOR SCHEDULED CASTES AND BACKWARD CLASSES REPORTED TO BE LYING VACANT:

श्री हुकम देव नारायण यादव (बिहार): उपसभापति महोदय, मैं खासकर गृह मन्त्री जो क्योंकि यहां मौजूद हैं, का ध्यान आकृष्ट करना चाहता हूं कि बिहार में पिछड़े वर्गों के लिये आरक्षण दिया गया था 20 परसेंट और आरक्षण जो नियुक्ति वगैरह होती है उस में भी 20 परसेंट दिया गया था उसमें भी नियम को तोड़ कर उलटा कर दिया गया है। पिछड़ा वर्ग 20 परसेंट, हरिजन 14 परसेंट, आदिवासी 10 परसेंट इतना देकर बाकी जो बचते हैं वे ऊंची जाति को दिया जाता है। आरक्षण देने की सरकार की मंशा थी कि पिछड़ा वर्ग के लोगों को कम से कम 20 परसेंट जरूर देंगे उससे ऊपर कम्पीट करके जितना चला जाये ठीक है। पुलिस फोर्स में जो बहाली होती है उसमें 20 परसेंट कम्पीट कराके पिछड़े वर्ग को, हरिजनों को 10 परसेंट आदिवासियों को 10 परसेंट देने के बाद दूसरी जातियों को देते हैं। मतलब यह है कि ऊंची जाति को बिहार में 50 परसेंट दिया जा रहा है। इसी तरह से जो परमोशन, पदोन्नति हो इसमें संविधान की मंशा थी कि सरकार उनको रिजर्वेशन दे लेकिन इस रिजर्वेशन में उनका गला ही घोटा जा रहा है। मैं यह कहना चाहता हूं कि जो उनको रिजर्वेशन दी गई है, आरक्षण दी गई है उसको ठीक से लागू किया जाए। यदि नहीं देने की